

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/288(KB)2021  
IA(I.B.C)/1462(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> JULY 2024**

IN THE MATTER OF	UCO BANK VS MAA RATANTI KALIMATA COLD STORAGE PVT. LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the IRP  
Mr. Chandan Mohata, Adv. ]

**ORDER**

1. Learned Counsel for the IRP present.
2. **IA(I.B.C)/1462(KB)2024:**
  - a. In view of paragraphs 19, 20 and 21 of IA(I.B.C)/1462(KB)2024 and the prayers made for by way of this application is just and fair.
  - b. We direct the Superintendent of Police, Purba Bardhaman having jurisdiction over Jamalpur Police Station to provide adequate police assistance to the Insolvency Resolution Professional while taking possession of the Cold Storage as well as other assets of the Corporate Debtor.
  - c. Mr. Kalachand Bose, Mr. Bhaktipada Bose, Ms. Protima Rani Bose and Ms. Susmita Bose, Directors of the Suspended Board of Directors of the Corporate Debtor having their office at C/o. Maa Ratanti Kalimata Cold Storage Pvt. Ltd., Rabindra Pally, P.O. & P.S. Suri, Birbhum, West Bengal 731101 being the Respondent Nos.1 to 4 are directed to co-operate with the Insolvency Resolution Professional in providing documents and necessary information.
  - d. Let a report to that effect be furnished before the next date of hearing, failing which an adverse order will be passed in this matter.
  - e. List this matter on **6<sup>th</sup> August, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**